

(d) Does not arise.

(e) Yes Sir.

(f) On the basis of the reply received so far the Lok Adalats have been organised in various Districts of the 16 States/Union Territories viz. Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and National Capital Territory of Delhi in which 68,262 cases have been decided.

(g) Does not arise.

[English]

Revival of Textile Mills

1251. SHRI SHANTILAL PARSOTAMDAS PATEL :
SHRI BHAKTA CHARAN DAS :
SHRI DINSHA PATEL :

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have received proposals from various State Governments seeking funds for revival and restructuring of State Textile Mills in their respective States and settlement of workers dues of those textile mills;

(b) if so, the details thereof, Statewise;

(c) the action taken by the Government thereon; and

(d) the funds provided to each State Government for the purpose during 1995-96 and 1996-97?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):
(a) to (d). According to Ministry of Industry, Department of Industrial Development have received proposals from various State Governments amounting to Rs. 407.86 crores including those for restructuring of States Textile Mills.

The details of proposals would be taken up by the Ministry of Industry after the operational modalities for grant of assistance from the National Renewal Fund (NRF) have been finalised.

Assistance from NRF is presently restricted to Voluntary Retirement Scheme (VRS) in Central Public Sector Undertakings and to schemes for counselling, retraining and redeployment assistance to rationalised workers.

Post Vacant in Public Sector Undertakings

1252. SHRI BANWARI LAL PUROHIT :
SHRI R. SAMBASIVA RAO :

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government are aware of the news item appeared in the "Financial Express" dated September 6, 1996 under caption "105 PSUs headless, unable to match MNCs' remuneration";

(b) if so, whether the Government are finding it difficult in selecting suitable persons for the PSUs;

(c) whether the remuneration presently paid to Heads of PSUs is also unmatched with the remuneration paid by multinational companies; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). As per available information, 28 posts of Chief Executives of Public Sector Undertakings were lying vacant as on 31.10.1996. Selection against 22 of these vacant posts has already been made by the Public Enterprises Selection Board;

(c) and (d). Pay scales, DA Formula etc. in respect of board level executives of the Central PSUs were last revised w.e.f. 1.1.1992 and a Pay Revision Committee has been constituted to recommend the pay structure of PSU executives, to come into effect from 1.1.1997. The Pay Revision Committee would take various relevant factors into consideration while recommending the emolument structure for PSU executives.

Minimum Alternate Tax

1253. DR. T. SUBBARAMI REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether there has been a great demand for withdrawing minimum alternative tax proposal;

(b) whether a number of industrialists have also requested the Government to reconsider the decision and withdraw the proposals; and

(c) the reaction of the Government and the main reasons for not withdrawing the same?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). Some representations have been received for the withdrawal or modification of the provisions of Minimum Alternate Tax (MAT);

(c) Minimum Alternate Tax (MAT) was introduced to levy some tax on the Zero-tax or low tax paying companies (below 12.9 per cent of book profits) which were showing substantial book profits but paying no or very little tax.

Rehabilitation of Sick Industrial Units by S.B.I.

1254. SHRI HARIN PATHAK : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are aware that the State Bank of India group of Banks do not follow the directions and guidelines of Board for Industrial and Financial Reconstruction in connection with rehabilitation package to sick industrial units;

(b) if so, the number of such cases brought to the notice of Government during the last three years; and